

whether a further test of opinion should be held. It is not for us to attempt to prescribe how the problem should be resolved, but the difficulties of holding the plebiscite envisaged in the United Nations resolutions are obvious. The fact is that the former princely state of Jammu and Kashmir is now, in effect, split into several district parts. It has been divided de facto between India and Pakistan by the line of control and another part has been ceded to China.

India argues that the 1947 accession of the former princely state to India was legal, that ratification of the accession in 1954 by the elected Kashmir constituent assembly fulfilled its commitment to a test of popular opinion and that Pakistan had failed to implement the basic provision of a complete withdrawal of forces.

Our position on the status of Kashmir remains that this should be settled by peaceful agreement between India and Pakistan, in accordance with their agreement in 1972 at Simla, under which both countries "resolved to settle their differences through bilateral negotiations or by any other peaceful means mutually agreed between them". This agreement also looked forward to a "final settlement of Jammu and Kashmir".

I welcome the terms in which my hon. Friend raised the problem of the continuing violence in Kashmir. We share the widespread concern about this. We have consistently condemned those who use violence for political ends, and we support the Indian Government in their efforts to deal with the serious challenge from terrorist violence in Kashmir. At the same time, we continue to encourage the Indian Government to exercise the greatest restraint in dealing with the serious problems facing them. The maintenance of law and order in the face of violent challenge from certain Kashmiri extremist groups is clearly difficult. Abuses have certainly occurred on both sides. I assure the House that, in our contacts with the Indian Government, we have made clear the importance that we attach to human rights being respected.

We have emphasised the importance of allowing independent investigations by

human rights organisations, such as Amnesty International, and of being seen to bring to justice members of the security forces who may have misbehaved. The Indian Government have told us that allegations of abuses are thoroughly investigated, that they are concerned to bring to book those responsible for wrongdoing and that action has already been taken against a number of security force personnel.

I assure the House that we will continue to watch the situation in Kashmir closely and to encourage India and Pakistan to find a peaceful solution to this dispute. We remain ready to help, if both sides would like us to do so. We hope that the process of confidence-building between India and Pakistan will continue and that this will help to create the right conditions to bring an end to the violence and lead to a lasting settlement of a dispute which threatens political stability in India and Pakistan and has blighted the lives of many in the sub-continent".

[*Translation*]

Copper and gold deposits in Keonjhar, Orissa

*522. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of MINES be pleased to state:

(a) whether any survey has been conducted for exploration of minerals in Keonjhar district of Orissa;

(b) if so, whether big reserve of copper and gold have been discovered there; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES: (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Telephone Exchanges in East Delhi

*523. SHRI B.L. SHARMA PREM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges functioning in East Delhi and the capacity of each of those exchanges;

(b) the number of persons of the waiting list for telephone connections for

the last ten years in those exchanges;

(c) whether the Government propose to increase the capacity of those telephone exchanges during 1991-92 in order to clear the waiting list;

(d) if so, the details thereof; and

(e) the time by which the waiting list is likely to be cleared?

Sl. No.	Name of the Exchange	Code	Capacity in lines
1.	Laxmi Nagar-I	224/221/220	28000
2.	Laxmi Nagar-II	222	6000
3.	Shahdara Remote Line Unit-I	228	7000
4.	Shahdara Remote Line Unit-II	229	6000
5.	Mayur Vihar	225	5000

(b) 136 persons are on the waiting list for telephone connections for the last 10 years in the trans-Yamuna areas.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Sir, The telephone exchange areas in Delhi are not co-terminus with the administrative division or electoral constituencies. The trans-Yamuna areas of East Delhi are served by 5 digital electronic exchanges, as given below:

(c) and (d) Yes, Sir. The proposed commissioning programme of telephone exchanges in the above areas during 1991-92 is as follows:—

Sl. No.	Name of Exchange Remote Line Unit	Capacity
1.	Mayur Vihar Remote Line Unit	Expansion by 3000 lines. (Already commissioned in June, 1991)
2.	Laxmi Nagar-II	Expansion by 4000 lines.
3.	Shahdara Remote Line Unit-II	Expansion by 2000 lines.
4.	Yamuna Vihar Remote Line Unit	4000 lines.

(e) The waiting list as on 1.4.1991 in these areas is expected to be mostly cleared by 31.3.1995.

[English]

Organisations registered under FCRA

*524. SHRI GANGADHARA SANIPALLI:

SHRI SYED SHAHABUDDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of organisations registered under the Foreign Contribution Regulation Act (FCRA) so far;

(b) the organisations and institutions obtaining foreign contributions at present;

(c) the total foreign contributions received by these organisations during 1989 and 1990, year-wise, state-wise; and

(d) the purpose(s) for which this money was received by these organisations?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) As on 31.3.1991 the number of registered associations under FC (R) Act, 1976 is 13,370.

(b) Approximately 9,000 associations were in the receipt of foreign contribution.

(c) and (d) Computerised data of the foreign contribution is available only upto the year 1988.

New Judicial Commission to Inquire into assassination of Shri Rajiv Gandhi

*525. SHRI PRATAPRAO B. BHOSALE: Will the Minister of HOME